

25993

Email id: dm.usn.ua@nic.in

फोन नं०-05944-242344 / फैक्स नं०-05944-250408

प्रेषक,

अध्यक्ष, जिला गंगा समिति /  
जिलाधिकारी, उधमसिंहनगर।

सेवा में,

अतिरिक्त महाधिवक्ता,  
मा० राष्ट्रीय हरित अधिकरण,  
नई दिल्ली।

पत्र संख्या **1729** / न्याय अनु०-षष्ठम/XXIII(नमामी गंगे-16)/2023 दिनांक **22** नवम्बर, 2023  
विषय:- Regarding the compliance of the directions passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in O.A No. 200. 2014-M.C Mehta Vs Union of India in the matter related to Ganga Pollution and its cleaning, etc.

महोदय,

उपरोक्त विषयक कार्यक्रम निदेशक राज्य परियोजना प्रबन्धन ग्रुप, नमामी गंगे, उत्तराखण्ड देहरादून के पत्र संख्या 552/SPMG/NGRBA/NGT दिनांक 14.09.2023 के माध्यम से मा० एन०जी०टी० द्वारा O.A No. 200. 2014-M.C Mehta Vs Union of India के सम्बन्ध में पारित आदेश दिनांक 05.09.2023 की प्रति प्रेषित करते हुए जिला गंगा समिति उधमसिंहनगर की रिपोर्ट चाही गयी है।

अतः उक्त सम्बन्ध में जिला गंगा समिति उधमसिंहनगर की रिपोर्ट संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।  
संलग्नक-उपरोक्तानुसार।

(उदयरज सिंह)

अध्यक्ष, जिला गंगा समिति /  
जिलाधिकारी, उधमसिंहनगर।

प्रतिलिपि:-सदस्य सचिव, जिला गंगा समिति / प्रभागीय वनाधिकारी तराई केन्द्रीय वन प्रभाग रुद्रपुर को शपथ पत्र की प्रति संलग्न कर इस आशय से प्रेषित कि मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में दाखिल करने का कष्ट करें।

(उदयरज सिंह)

अध्यक्ष, जिला गंगा समिति /  
जिलाधिकारी, उधमसिंहनगर।

25994

Compliance Report on  
behalf of  
**ANNEXURE B**

25995

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 200 OF 2014

IN THE MATTER OF:  
M.C. Mehta .

.....Applicant

Versus

... Respondent

Union of India &Ors.

**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF  
DISTRICT GANGA PROTECTION COMMITTEE, UDHAM SINGH  
NAGAR, UTTARAKHAND THROUGH DISTRICT MAGISTRATE,  
UDHAM SINGH NAGAR, UTTARAKHAND IN COMPLIANCE OF  
ORDER DATED 05.09.2023 PASSED BY THIS HON'BLE  
TRIBUNAL IN THE ABOVEMENTIONED MATTER**

**P A P E R - B O O K  
I N D E X**

| <u>Srl</u> | <u>Particulars</u>   | <u>Pages</u> |
|------------|--|--------------|
| 1.         | Status Report by way of Affidavit on behalf of District Ganga Protection Committee, Udham Singh Nagar, Uttarakhand through District Magistrate, Udham Singh Nagar, Uttarakhand in compliance of orders dated 05.09.2023 passed by this Hon'ble Tribunal in the abovementioned matter |              |
| 2.         | <u>ANNEXURE-1</u> : A true copy of the order dt.05.09.2023 passed by this Hon'ble Tribunal.  |              |
| 3.         | <u>ANNEXURE-2</u> : A copy of the Compliance Report alongwith its Annexures.   |              |

Filed by:

[KAUSHAL GAUTAM]  
Additional Advocate General for the State of Uttarakhand /  
Respondent  
C-203, LGF,  
Defence Colony, N. Delhi-110024  
Mobile No. 9811101934  
Email- [officeofkaushalgautam@gmail.com](mailto:officeofkaushalgautam@gmail.com)



25996

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 200 OF 2014

IN THE MATTER OF:

M.C. Mehta .

.....Applicant

Versus

Union of India &Ors.

... Respondent

**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF  
DISTRICT GANGA PROTECTION COMMITTEE, UDHAM SINGH  
NAGAR, UTTARAKHAND THROUGH DISTRICT MAGISTRATE,  
UDHAM SINGH NAGAR, UTTARAKHAND IN COMPLIANCE OF  
ORDER DATED 05.09.2023 PASSED BY THIS HON'BLE  
TRIBUNAL IN THE ABOVEMENTIONED MATTER**

I, Uday Raj Singh S/o Shri Moti Lal Singh aged about 59 years, presently posted as District Magistrate, Udham Singh Nagar, District Udham Singh Nagar, Uttarakhand , do hereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present Status Report by way of Affidavit on behalf of District Ganga Protection Committee, Udham Singh Nagar, Uttarakhand through District Magistrate, Udham Singh Nagar, Uttarakhand.
2. That the abovementioned matter was listed on 05.09.2023 before this Hon'ble Tribunal and after hearing, this Hon'ble Tribunal was



pleased to pass a detailed order, the relevant portion of the same is quoted below:-

“ .....

“ .....

2. The matter relating to Uttarakhand was taken up on 04.09.2023. By the order dated 04.09.2023, Counsel for the applicant was permitted to produce city/district-wise environment issue concerning the pollution of river Ganga in the State of Uttarakhand in a chart form.

3. Ministry of Water Resources, River Development and Ganga Rejuvenation has issued the River Ganga (Rejuvenation, Protection and Management) Authorities order 2016. In terms of clause 53 of the said order, the District Ganga Protection Committees are to be constituted in each of the District abetting river Ganga. Clause 54 of the order vest the power relating to Superintendence, Direction and Control of District Ganga Committee in National Mission for Ganga. The functions and powers of District Ganga Committee has been specified in Clause 55. Clause 56 requires the District Ganga Committee to nominate the Nodal Officer for the purpose of achieving the object of the order. As per Clause 57, District Ganga Committee is required to prepare its plan for protection of river Ganga and Clause 58 relates to preparation of budget and maintenance of accounts. Clause 59 provides for monthly and annual report. The relevant

clauses 53, 54, 55, 56 and 57 of the order are reproduced as under:-

X XXXXXXXXX

4. A perusal of the above order reveals that proper machinery has been set up to prevent, control and abatement of environmental pollution in River Ganga. The report submitted by the National Mission for Clean Ganga (NMCG) in compliance of order of the Tribunal dated 22.07.2022 reveals that in the main stream of river Ganga in Uttarakhand, there are 7 Districts and in its tributaries, there are 6 Districts. Thus, there are total 13 Districts abetting river Ganga or its tributaries. These Districts are as under:-

**Ganga**

- i. Chamoli
- ii. Dehradun
- iii. Haridwar
- iv. Pauri Garhwal
- v. Udham Singh Nagar
- vi. Tehri
- vii. Uttarkashi

**Tributaries**

- viii. Nainital
- ix. Almora
- x. Pithoragarh
- xi. Champawat
- xii. Bageshwar
- xiii. Udham Singh Nagar

5. We have been informed that the requisite Notification constituting the District Ganga Protection Committee (DGPC) in terms of Clause 53 of the order have already been issued and the DGPCs in the State of Uttarakhand were constituted in the year 2017. Hence, it is the responsibilities of those DGPCs to carry out the functions which have been entrusted upon them under the order of 2016. 6 6. Learned Counsel for the applicant in her written submission filed today has divided the entire stretch of river Ganga in the State of Uttarakhand in three parts:- I. Upper Himalayas (from source till Devprayag) II. Middle range (Devprayag till Rishikesh) III. Plains (Rishikesh to Roorkee) 7. The Counsel for the applicant in her submissions have raised the following issues relating to the above three stretches of Ganga and tributaries in the State of Uttarakhand:-

X xxxxxxxx

10. The District Collector is the Ex-Officio Chairman of the District Ganga Protection Committee. At the first instance, we call for the report from each of the 13 District Ganga Protection Committees notified in the State of Uttarakhand, in respect of the issues which have been pointed out by Counsel for the applicant and noted above as also in respect of implementation of the provisions of the 2016 Order. Separate report by each of the 13 District Ganga Protection Committee set up in the State of Uttarakhand will be submitted within 8 weeks. Counsel for the State of Uttarakhand is directed to

*convey this order to the District Collectors of each of the 13 District Ganga Protection Committee of State of Uttarakhand for compliance. Additionally, the Notice be issued by the Registry of the Tribunal to each of the 13 District Ganga Protection Committees through their ex-officio Chairman.*

*11. List this matter on 24.11.2023."*

A copy of the order dated 05.09.2023 is annexed hereto and marked as ANNEXURE-1.

3. Roles and Responsibility of District Ganga Protection Committee under River Ganga (Rejuvenation, Protection and Management) Authorities order 2016, issued by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt of India.

The Ministry of Water Resources, River Development and Ganga Rejuvenation has issued the River Ganga (Rejuvenation, Protection and Management) Authorities order 2016 under Environment (Protection) Act 1986 .

4. That in terms of para 53 of the said order, the District Ganga Protection Committees are to be constituted in each of the District abetting river Ganga. Clause 54 of the order vest the power relating to Superintendence, Direction and Control of District Ganga Committee in National Mission for Ganga. The functions and powers of District Ganga Committee has been specified in Clause 55. Clause 56 requires the District

# 26001

Ganga Committee to nominate the Nodal Officer for the purpose of achieving the object of the order. As per Clause 57, District Ganga Committee is required to prepare its plan for protection of river Ganga and Clause 58 relates to preparation of budget and maintenance of accounts. Clause 59 provides for monthly and annual report.

The relevant clauses 53, 54, 55, 56 and 57 of the order are reproduced as under: 53. Constitution of District Ganga Protection Committees

1. The Central Government shall immediately after the commencement of this Order, in consultation with concerned State Ganga Committee, by notification constitute, in every specified District abutting River Ganga and its tributaries in the States mentioned in paragraph 2, the "District Ganga Committees" for THE prevention, control and abatement of environmental pollution in the River Ganga.

Every District Ganga Committee in each specified District shall consist of the following members, namely: -

- (a) the District Collector in the specified District; -  
Chairperson, ex-officio;
- (b) not more than two nominated representatives from Municipalities and Gram Panchayats of the specified District nominated by the State Government. - Members;

- (c) one representative each of the Public Works, Irrigation, Public Health Engineering, and Rural Drinking Water Departments, and State Pollution Control Board working in the specified District abutting River Ganga to be nominated by the District Collector - Member, ex-officio;
  - (d) two environmentalists associated with River Ganga protection activities and one representative of local industry association in the specified District to be nominated by the District Collector - Members,
  - (e) one Divisional Forest Officer of the specified District - Member, ex-officio;
  - (f) one District official to be nominated by the District Collector. - Member;
- (2) The District Collector shall be the Chairperson of the District Ganga Committee and the Divisional Forest Officer shall be the Convener of the District Ganga Committee.
- (3) The District Ganga Committees shall meet at such times and at such places as the Chairperson of that Committee may decide and exercise such powers and functions as may be conferred under this Order: Provided that at least one meeting of the District Ganga Committee shall be held every three months.
- (4) A nonex-officio member may resign his office by giving notice in writing thereof to the Central Government or to the



District Collector concerned, as the case may be, and shall cease to be a member on his resignation being accepted by the Government or the District Collector concerned, as the case may be."

54. Superintendence, direction and control of District Ganga Committee.- The superintendence, direction and control of the management of the District Ganga Committee (including financial and administrative matters) shall, notwithstanding anything contained in this Order, vest in the National Mission for Clean Ganga which may be exercised by it either directly or through the State Ganga Committee or any of its officer or any other authority specified by it.
55. Functions and powers of District Ganga Committees.-
- (1) Every District Ganga Committee shall discharge functions and exercise powers for rejuvenation, protection, restoration and rehabilitation of River Ganga and its tributaries in each specified District as laid out in paragraph 6 and 7 as per the principles specified in paragraph 4.
  - (2) In particular, and without prejudice to the generality of the provisions of subparagraph (1) for rejuvenation and protection and restoration or rehabilitation of degraded areas abutting River Ganga and its tributaries and subject

to other provisions of this Order and rules made thereunder, every District Ganga Committee shall have the following powers and functions in relation to River Ganga and its tributaries abutting in the area in specified District, namely: -

- (a) identifying activities which may be threats in the area of specified District abutting the River Ganga for protection of River Ganga and its tributaries or its River bed and making a plan for remedial action and take remedial action in respect thereof;
- (b) taking remedial action at its own end for protection of River Ganga and its tributaries or its River bed abutting in the specified District (excluding enforcement of the provisions of this Order.
- (c) in the event of its inability to take remedial action, reporting (electronically as well as by sending written communication in hard copy) to the National Mission for Clean Ganga and concerned State Government, the State Ganga Committee, as the case may be, for issue of direction for protection of River Ganga and to formulate appropriate management or remedial actions.
- (d) taking suitable administrative and other measures, to give effect to the provisions of this Order so as to prevent the environmental pollution in the River Ganga and its tributaries, not being inconsistent with the



provisions of this Order, or any law for the time being in force.

- (3) In case, the District Ganga Committee is of the opinion that any contravention has been made of any other law for the time being in force or in respect of provisions of this Order, it shall take appropriate action in accordance with the law for the time being in force.
- (4) The District Ganga Committee shall take all such emergency measures as specified in paragraph 7.

56. Designation of Nodal Officer.- (1) Every District Ganga Committee shall nominate as Nodal Officer for the purposes of this Order — (a) the Sarpanch of Gram Sabha of every village in the areas abutting the River Ganga and its tributaries; (b) in case of an area, not being village abutting the River Ganga, the Chairperson of Municipality Planning Committee or Metropolitan Planning Committee or Chairperson of any local authority, as the Chairperson of the District Ganga Committee.

(2) Every Nodal Officer nominated under sub-paragraph (1) shall take measures to prevent the pollution of River Ganga and its tributaries and take remedial action for protection of River Ganga and its tributaries or their River bed abutting in such village or other area, as the case may be, of which he is the Nodal Officer and in case of



his failure to do so, he shall report the violation of this Order to the Chairperson of the District Ganga Committee for remedial action. (3) After receipt of the report under sub-paragraph (2), the Chairperson of the District Ganga Committee shall take remedial action for protection of River Ganga or its River bed abutting the specified District.

57. Preparation of plans.- (1) Every District Ganga Committee shall prepare its plan for protection of River Ganga and its tributaries and their River bed abutting the specified District and submit the same to the National Mission for Clean Ganga for its approval. (2) The plan under sub-paragraph (1) shall include the activities to be undertaken by the District Ganga Committee for protection, control and abatement of environmental pollution in River Ganga and its tributaries and their River Bed area abutting the specified District which may be recommended by the State Government, State Ganga Committees, the National Mission for Clean Ganga, any other 5 authority or Board and the expenditure involved for such plan and time within which such activities shall be completed. "

5. That in compliance of the abovementioned directions passed by



this Hon'ble Tribunal, the following steps were taken by the District Ganga Committee, Udham Singh Nagar, as far as District Udham Singh Nagar is concerned: -

ISSUES RAISED BY APPLICANT ON MATTERS RELATED TO DISTRICT GANGA COMMITTEE DISTRICT UDHAM SINGH NAGAR:

The Counsel for the applicant in submissions have raised the several issues relating to the three stretches of Ganga and tributaries in the State of Uttarakhand in Chart form. The general and specific issues pertaining to district Udham Singh Nagar and concerning areas falling within jurisdiction of District Ganga Protection Committee, District Udham Singh Nagar are as follows-

2. MIDDLE RANGE (Devprayag till Rishikesh)

| <u>Sr.No.</u> | <u>Cities /Panchayats</u>   | <u>Issues pertaining to district Udham Singh Nagar</u>   |
|---------------|---|--|
| <u>1</u>      | Tributary cities<br>i. Almora<br>ii. Haldwani<br>iii. Kashipur<br>iv. Sitarganj | 1. Tributaries cities- industrial and municipal/ legacy waste.<br>2. Almora also witnesses mining issues.<br>3. Agricultural run- off: Agricultural practices on the river bank may have considerable impact on contribution of pesticide residues such as total Endosulfan, Dieldrin and DDT. |

As per the list of drains in Ganga river region in the submission of Counsel for the applicant, no drain from the district of Udham Singh Nagar are listed. Also according to the

information catered by the applicant list of industrial estates is as follows

| Integrated Industrial Estate  | SIDCUL  | Private Industrial Estate   |
|---|---|---|
| <ul style="list-style-type: none"> <li>• Integrated Industrial Estate, Pantnagar</li> <li>• Integrated Industrial Estate, Kashipur (Escort Farm)</li> <li>• Integrated Industrial Estate, Sitarganj Phase II</li> </ul> | <ul style="list-style-type: none"> <li>• Textile Park, Kashipur</li> <li>• SIDC Kashipur</li> </ul> | <ul style="list-style-type: none"> <li>• M/S Omega Industrial Estate, Dabhora, Ahatmali, Kashipur.                             <ul style="list-style-type: none"> <li>• M/S Gangapur Kashipur Industrial Area, Kashipur.</li> </ul> </li> </ul> |

### REPORT ON IMPLEMENTATION ON 2016 ORDER

| <u>S.N</u><br><u>o.</u> | Key paras of <i>River Ganga (Rejuvenation, Protection and Management) Authorities order 2016 issued by Ministry of Water Resources, River Development and Ganga Rejuvenation,</i> | Implementation by District Ganga Protection Committee |
|-------------------------|---|---|
|                         |   |   |



|          |   |   |
|----------|---|---|
|          | Govt. of India, pertaining to District Ganga Committee's                |   |
| <u>1</u> | 53. Constitution of District Ganga Protection Committees. -             | <p>(1) In exercise of power conferred by sub-sections (1) and (3) environment protection act 1986 and para 53 of the 2016 order central government constituted District Ganga Protection Committee in District UdhamSinghNagar.(ANNEXURE-1)</p> <p>(2) District Ganga Committees have been meeting regularly since the constitution of DGPCs. 19 DGC meetings have been convened and various aspects of control, abatement and management of pollution in river Ganga and its tributaries have been discussed in holistic manner. All the minutes of the meetings held in the current year under DGC till date have been attached with the report in (ANNEXURE-2).</p> <p>(3) As per directions given by NMCG, District Committee, District UdhamSingh Nagar has been conducting their Monthly, Mandated, Monitored, Minutes meetings (4M meeting) with the minutes uploaded on digital dashboard – Ganga District performance monitoring system (GDPMS).</p> |
| <u>2</u> | 54. Superintendence, direction, and control of District Ganga Committee | <ul style="list-style-type: none"> <li>The superintendence, direction and control of the management of the District Ganga Committee is being exercised by National Mission for Clean Ganga through State Program Management Group (SPMG), Namami Gange, Dehradun, Uttarakhand. Meetings of Supervisory Committee and Executive Committee with Chairman of DGCs and representatives of different departments have been regularly convened under the Chairmanship of Chief Secretary, Uttarkhand and Principal Secretary, Forest and Environment, Government of</li> </ul>  |

|          |   | Uttarakhand  |
|----------|---|--|
| <u>3</u> | 55.<br>Functions and powers of District Ganga Committees. | <ul style="list-style-type: none"> <li>• Every district Ganga Comiittee shall discharge function and exercise powers for rejuvenation, protection, restoration and rehabilitation of river Ganga and its tributaries</li> <li>• Identifying activities which may be threats in the area of specified District abutting the river Ganga for protection of river Ganga and its tributaries or its River bed and making plan for remedial action and take remedial action in respect thereof;</li> <li>• Taking remedial action at its own end for protection of river Ganga and its tributaries or its River bed abutting in the specified District.</li> <li>• In the event of the inability to take remedial action, reporting to the National Mission of Clean Ganga and concerned state Government, the State Ganga Committee, as the case may be, for issue of directions for protection of River Ganga and to formulate appropriate management or remedial action.</li> <li>• Taking suitable administrative and other measures, to give effect to the provisions of this order so as to prevent the environment pollution in the river Ganga and its tributaries, not being inconsistent with the provisions of this order, or any law of the time being in force.</li> <li>• In case the District Ganga Committee is of the opinion that any contravention has been made of any other law for the time being in force or in respect of provisions of this order, it shall take appropriate action in accordance with the law of the time being in force.</li> <li>• The district Ganga committee shall take all the such emergency measures as specified in paragraph</li> <li>• All the minutes of the meetings held under</li> </ul> |



|    |                                       |   |
|----|---------------------------------------|---|
|    |                                       | DGC till date have been attached.   |
| 4. | 56.<br>Designation of Nodal Officer.- | <ul style="list-style-type: none"> <li>District Ganga Committee through Chairman, DGC vide letter no. 1864/Namami Gange, Dated 17.11.2023 has nominated as Nodal Officer of the purposes of this Order –</li> <li>(a) Gram Pradhans of Gram Sabha as Nodal Officer and Gram Panchayat Vikas Adhikari as Assistant Nodal Officer of villages in the areas abutting the river Ganga and its tributaries.</li> <li>(b) Executive Officer of Nagar Panchayat and Nagar Palika Parishad and Municipal Commissioner of Municipal Corporation as Nodal Officer covering various revenue villages/wards abutting the river Ganga and its tributaries.</li> </ul> <p>The nodal officers have been entrusted with responsibilities as per para 56 of 2016 order. It includes responsibilities and power to take measures to prevent the pollution of River Ganga and its tributaries or their River bed abutting in such village or other area. He/she shall report the violation of this order to the Chairperson of the District Ganga Committee for remedial action.</p> |
| 4. | 57.<br>Preparation of plans-          | <ul style="list-style-type: none"> <li>As per directions of NMCG and State Program Management Group, Namami Gange, District Ganga Plan of Udham Singh Nagar has been prepared by DGC and submitted to SPMG, Namami Gange.</li> </ul>  |

Report on issues raised by the Applicant

The information regarding Integrated Industrial Estate, SIDCUL and Private estate has been provided by Regional Office, Uttarakhand Pollution control board which is as below:-

| S. No. | Type                         | Name                                    |   |
|--------|------------------------------|---|---|
| 1      | Integrated Industrial Estate | Integrated Industrial Estate, Pantnagar | Total Industries -437<br>Industrial Effluent Generating Units-135<br>Only Domestic Effluent (Sewage) Units -302<br><br>Pollution Control Facilities:<br>297 Units Connected with CETP. Remaining Units have its own in house ETP/STP/Septic Tank and Soak pit for Treatment/Disposal of industrial/domestic effluent. |
| 2      |                              | Integrated Industrial                   | Total Industries -02<br>Industrial Effluent Generating Units-02   |

|   |                           |  |   |
|---|---------------------------|--|---|
|   |                           | Estate, Kashipur (Escort Farm)                           | Pollution Control Facilities:<br>Both Units have its own in house ETP and Septic Tank/Soak pit for Treatment/Disposal of industrial/domestic effluent.  |
| 3 |                           | Integrated Industrial Estate, Sitarganj Phase II         | Total Industries -76<br>Industrial Effluent Generating Units-20<br>Only Domestic Effluent (Sewage) Units -56<br><br>Pollution Control Facilities:<br>68 Units Connected with CETP. Remaining Units have its own in house ETP/STP/Septic Tank and Soak pit for Treatment/Disposal of industrial/domestic effluent. |
| 4 | SIDCUL                    | Textile Park, Kashipur                                   | Total Industries -01<br>Industrial Effluent Generating Units-NIL  |
| 5 |                           | SIDC Kashipur  | Industrial Effluent Generating Units-01<br>Pollution Control Facilities:<br>Unit have its own in house ETP and STP for Treatment/Disposal of industrial/domestic effluent.  |
| 6 | Private Industrial Estate | M/S Omega Industrial Estate, Dabhora, Ahatmali, Kashipur | NIL   |
| 7 |                           | M/S Gangapur Kashipur Industrial Area, Kashipur          | Industrial Effluent Generating Units-01<br>Pollution Control Facilities:<br>Unit have its own in house ETP and Septic Tank/Soak Pit for Treatment/Disposal of industrial/domestic effluent.   |

As per the list of drains in Ganga river region in the submission of Counsel for the applicant, no drain from the district of Udham Singh Nagar are listed.

District Ganga Protection Committee, District Udham Singh Nagar is actively monitoring and undertaking efforts for rejuvenation, protection and management of River Ganga and its tributaries. The roles, responsibility and functions of District Ganga Committee as per 2016 order is being complied with. Various efforts are being taken in the district that address various issues raised in the submission of Counsel for the

applicant.

The detailed Compliance Report by District Ganga Protection Committee, Udham Singh Nagar, Uttarakhand alongwith its Annexures is annexed hereto and marked as ANNEXURE-2.

6. In view of the facts and circumstances as explained hereinabove sincere efforts are taken by the District Ganga Protection Committee, District Udham Singh Nagar, in compliance of the directions passed by this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal.

  
DEPONENT

**VERIFICATION**

I, the deponent above named do hereby verify and say that the contents of my above Status report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at \_\_\_\_\_, Uttarakhand on this \_\_\_\_\_ day of November, 2023.

DEPONENT

Filed by:



26014

[KAUSHAL GAUTAM]  
Additional Advocate General for the State of Uttarakhand /  
Respondent  
C-203, LGF,  
Defence Colony, N. Delhi-110024  
Mobile No. 9811101934  
Email- [officeofkaushalgautam@gmail.com](mailto:officeofkaushalgautam@gmail.com)



## Implementation and Compliance Report :-

| S. No. | Key paras of 2016 order pertaining to DGCs                           | Implementation of order by DGC   |
|--------|--|--|
| 1      | 53. Constitution of District Ganga Protection Committees             | <ul style="list-style-type: none"> <li>• In exercise of power conferred by sub-sections (1) and (3) environment protection act 1986 and para 53 of the 2016 order central government constituted District Ganga Protection Committee in District UdhamSingh Nagar.(ANNEXURE-1)</li> <li>• District Ganga Committees have been meeting regularly since the constitution of DGPCs. 19 DGC meetings have been convened and various aspects of control, abatement and management of pollution in river Ganga and its tributaries have been discussed in holistic manner. All the minutes of the meetings held in the current year under DGC till date have been attached with the report in (ANNEXURE-2).</li> <li>• As per directions given by NMC, District Committee, District UdhamSingh Nagar has been conducting their Monthly, Mandated, Monitored, Minutes meetings (4M meeting) with the minutes uploaded on digital dashboard – Ganga District performance monitoring system (GDPMS).</li> </ul> |
| 2      | 54. Supritendence, direction and control of District Ganga Committee | <ul style="list-style-type: none"> <li>• The superitendence, direction and control of the management of the District Ganga Committee is being exercised by National Mission for Clean Ganga through State Program Management Group (SPMG), Namami Gange, Dehradun, Uttarakhand. Meetings of Supervisory Committee and Executive Committee with Chairman of DGCs and representatives of different departments have been regularly convened under the Chairmanship. of Chief Secretary, Uttarkhand and Principal Secretary, Forest and Environment, Government of Uttarakhand.</li> </ul>  |
| 3      | 55. Function and powers of District Ganga Committees.                | <ul style="list-style-type: none"> <li>• Every district Ganga Comiittee shall discharge function and exercise powers for rejuvenation, protection, restoration and rehabilitation of river Ganga and its tributaries</li> <li>• Identifying activities which may be threats in the area of specified District abutting the river Ganga for protection of river Ganga and its tributaries or its River bed and making plan for remedial action and take remedial action in respect thereof;</li> <li>• Taking remedial action at its own end for protection of river Ganga and its tributaries or its River bed abutting in the specified District.</li> </ul>  |

26016

- In the event of the inability to take remedial action, reporting to the National Mission of Clean Ganga and concerned state Government, the State Ganga Comiittee, as the case may be, for issue of directions for protection of River Ganga and to formulate appropriate management or remedial action.
- Taking suitable administrative and other measures, to give effect to the provisions of this order so as to prevent the environment pollution in the river Ganga and its tributaries, not being inconsistent with the provisions of this order, or any law of the time being in force.
- In case the District Ganga Committee is of the opinion that any contravention has been made of any other law for the time being in force or in respect of provisions of this order, it shall take appropriate action in accordance with the law of the time being in force.
- The district Ganga committee shall take all the such emergency measures as specified in paragraph. (ANNEXURE-1).
- All the minutes of the meetings held under DGC till date have been attached with the report in (ANNEXURE-2).

56. Designation of Nodal Officer.

- District Ganga Committee through Chairman, DGC vide letter no. 1864/Namami Gange, Dated 17.11.2023 has nominated as Nodal Officer of the purposes of this Order –
  - (a) Gram Pradhans of Gram Sabha as Nodal Officer and Gram Panchayat Vikas Adhikari as Assistant Nodal Officer of villages in the areas abutting the river Ganga and its tributaries.
  - (b) Executive Officer of Nagar Panchayat and Nagar Palika Parishad and Municipal Commissioner of Municipal Corporation as Nodal Officer covering various revenue villages/wards abutting the river Ganga and its tributaries.

The nodal officers have been entrusted with responsibilities as per para 56 of 2016 order. It includes responsibilities and power to take measures to prevent the pollution of River Ganga and its tributaries or their River bed abutting in such village or other area. He/she shall report the violation of this order to the Chairperson of the District Ganga Committee for remedial action. (ANNEXURE-3)

56. Preparation of plans.

- As per directions of NMCG and State Program Management Group, Namami Gange, District Ganga Plan of Udham Singh Nagar has been prepared by DGC and submitted to SPMG, Namami Gange. (ANNEXURE-4)

Report on information catered by the applicant:-

26017

| S. No. | Type                         | Name   |  |
|--------|------------------------------|--|--|
| 1      | Integrated Industrial Estate | Integrated Industrial Estate, Pantnagar                  | <p align="center">Total Industries -437</p> <p align="center">Industrial Effluent Generating Units-135</p> <p align="center">Only Domestic Effluent (Sewage) Units -302</p> <p align="center">Pollution Control Facilities:</p> <p>297 Units Connected with CETP. Remaining Units have its own in house ETP/STP/Septic Tank and Soak pit for Treatment/Disposal of industrial/domestic effluent.</p> |
| 2      |                              | Integrated Industrial Estate, Kashipur (Escort Farm)     | <p align="center">Total Industries -02</p> <p align="center">Industrial Effluent Generating Units-02</p> <p align="center">Pollution Control Facilities:</p> <p>Both Units have its own in house ETP and Septic Tank/Soak pit for Treatment/Disposal of industrial/domestic effluent.</p>  |
| 3      |                              | Integrated Industrial Estate, Sitarganj Phase II         | <p align="center">Total Industries -76</p> <p align="center">Industrial Effluent Generating Units-20</p> <p align="center">Only Domestic Effluent (Sewage) Units -56</p> <p align="center">Pollution Control Facilities:</p> <p>68 Units Connected with CETP. Remaining Units have its own in house ETP/STP/Septic Tank and Soak pit for Treatment/Disposal of industrial/domestic effluent.</p>     |
| 4      | SIDCUL                       | Textile Park, Kashipur                                   | <p align="center">Total Industries -01</p> <p align="center">Industrial Effluent Generating Units-NIL</p>  |
| 5      |                              | SIDC Kashipur  | <p align="center">Industrial Effluent Generating Units-01</p> <p align="center">Pollution Control Facilities:</p> <p>Unit have its own in house ETP and STP for Treatment/Disposal of industrial/domestic effluent.</p>  |
| 6      | Private Industrial           | M/S Omega Industrial Estate, Dabhora, Ahatmali, Kashipur | NIL  |

26018

|   |        |  |   |
|---|--------|--|---|
| 7 | Estate | M/S Gangapur Kashipur<br>Industrial Area, Kashipur | Industrial Effluent Generating Units-01<br><br>Pollution Control Facilities:<br><br>Unit have its own in house ETP and Septic Tank/Soak Pit for Treatment/Disposal of industrial/domestic effluent. |
|---|--------|--|---|

| S. No. | Type | Name                             | Status   |
|--------|------|----------------------------------|--|
| 1      |      | 1 CETP Pantnagar - non compliant | CPCB has imposed Environmental Compensation of Rs 3,71,250/- for the past violation period 09.03.2023 to 15.06.2023.<br><br>UKPCB has issued show cause direction on dt 05.09.2023 to the CETP for as non-compliance observed by Thrid Party Institution (IIE, Delhi) on inspection dt 06.06.2023<br><br>As per UKPCB inspection/sampling on 14 September 2023, CETP is complied in respect of inlet/outlet effluent parameters. |
| 2      |      | 1 CETP US Nagar - non compliant  | CPCB has imposed Environmental Compensation of Rs 19,62,500/- for the past violation period 09.03.2023 to 16.01.2023.<br><br>As per UKPCB inspection/sampling on 14 September 2023, CETP is complied in respect of inlet/outlet effluent parameters.   |

*[Handwritten signature]*

*[Handwritten signature]*

*[Handwritten signature]*